

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JIVA STEELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Jiva Steels Private Limited
2.	Date of incorporation of corporate debtor	14/05/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100TG2013PTC087636
5.	Address of the registered office and principal office (if any) of corporate debtor	35-330/B, Beside BSNL Office main Road Shapur Nagar, IDA, Jeedimetla Hyderabad – 500055
6.	Insolvency commencement date in respect of corporate debtor	19 June 2023 (Order received on 22 June 2023)
7.	Estimated date of closure of insolvency resolution process	19 December 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vakiti Vineeth Reddy IBBI/IPA-002/IP-N01250/2022-2023/14240
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No 301, Plot No 426, Radhamohan Enclave, Mathrusreenagar, Miyapur, Ranga Reddy District, Hyderabad, Telangana, 500049. Email: vineethreddy.vakiti@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 2 nd Floor, 8-2-684/11/8, Kanaka Durga Temple Street, Road No. 12, Bhavani Nagar, Banjara Hills, Hyderabad, Telangana, 500034. Email: cirp.jivasteels@gmail.com
11.	Last date for submission of claims	06 July 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Jiva Steels Private Limited** on 19 June 2023 (Order received on 22 June 2023).

The creditors of **Jiva Steels Private Limited**, are hereby called upon to submit their claims with proof on or before 06 July 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25 June 2023

Place: Hyderabad

Sd/-
Vakiti Vineeth Reddy
IBBI/IPA-002/IP-N01250/2022-2023/14240
Interim Resolution Professional
Jiva Steels Private Limited

IDBI BANK ATM PREMISES REQUIRED AT SECUNDRABAD -PADMARAO NAGAR. Bank desires to acquire premises on long lease at Secunderabad SO LD -297 has an offsite ATM ID-029713 at Padmarao Nagar...

IDBI BANK LIMITED Zonal Office - Retail Recovery, Chapel Road D.No.5-9-89/1 and 2, P.B.No.370, Hyderabad, Pin-500001, Telangana

DEMAND NOTICE Notice Under Section 13(2) of Chapter-III of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act of 2002

Ref. No. IDBI/SARFAESI 13(2)/1795/97958806/2023-24 Demand Notice dated 29.05.2023, Purpose of the Loan : CC Loan & Term Loan.

UNION BANK OF INDIA 00201-ALLAGADDA, NANDYAL DIST. ubin0800201@unionbankofindia.bank

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES E-Auction sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

PROPERTY UNDER CONSTRUCTIVE POSSESSION: PROPERTY : EMD of Land and Building Belongs to Mr G Bhaskar S/o G Sreenivasulu, D.No 16/A Pyki, at old H.No. 9-10-35, New D No 16-10-35, extent of 70.88 Sq.Yds.

PROPERTY UNDER CONSTRUCTIVE POSSESSION: PROPERTY : EMD of Land and Building Belongs to Mr G Bhaskar S/o G Sreenivasulu, D.No 16/A Pyki, at old H.No. 9-10-35, New D No 16-10-35, extent of 70.88 Sq.Yds.

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IDBI BANK LIMITED Zonal Office - Retail Recovery, Chapel Road D.No.5-9-89/1 and 2, P.B.No.370, Hyderabad, Pin-500001, Telangana

POSSESSION NOTICE (For immovable Property) Rule 8 (1) Whereas The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a Demand notice dated 21.01.2023 calling upon the Borrower: M/s. Pavithra Marketings to repay the amount mentioned in the notice being Rs. 45,39,014.61 (Rupees Forty Five Lakh Nine Thousand Fourteen and Paise Sixty One only) as on 09.01.2023 within 60 days from the date of the receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 20th day of June of the year 2023.

The borrower's in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of Rs. 28,23,789.61 as on 12.06.2023 and interest thereon.

DESCRIPTION OF THE PROPERTY: The Mortgaged Asset: (Asset owned and mortgaged by Shri V.Ravi prakash as Registered Memorandum of Deposit of Title Deeds vide Doc. No: 3891/2014, dated 31.10.2014 and Supplemental Memorandum of Entry dated 24.12.2020)

Description of Properties/ Particulars of property mortgaged, belongs to Shri V Ravi Prakash -as per Registered Will Deed executed by shri. V Lakshmaiah Setty in favour of his Elder Son Shri. V. Ravi Prakash vide Doc. No: 64 of BK3/2011, dated 04.08.2011

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. Date: 25 June 2023 Place: Hyderabad

STATE BANK OF INDIA Retail Assets Central Processing Centre - Secunderabad, Secunderabad - Administrative Office: 3rd Floor, Patny Circle, Secunderabad-500003.

POSSESSION NOTICE Under Rule 8(1) (For immovable property) HOME BRANCH: BELLAVISTA BRANCH (20063), A/C Nos: TL-HL-62055084259, TL-HL-62245278455.

Whereas, The undersigned being the Authorised officer of the State Bank of India, Retail Assets Central Processing Centre - Secunderabad, Secunderabad - Administrative Office, 3rd Floor, Patny Circle, Secunderabad -500003, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 No.3 of 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 12.04.2023 calling upon the borrowers: 1) Sri. Sirra Anand Kumar S/o Sri. S. Sampath Rao and 2. Smt. V. A. Hepsiba W/o Sri. S. Anand Kumar, H No 9-62/4/A, Hanuman Nagar, Boduppal, Hyderabad-500092. Office address: 1) Sri.Sirra Anand Kumar (Emp Code.1052576) M/s.TSSPCDCL C/o Accounts Department, Viduyt Soudha, Khairatabad, Hyderabad-500004. 2) Smt. V. A. Hepsiba - Medical Transcriptionist M/s. Med.Tek Net Pvt Ltd., Flat No.608, 6th Floor, Maltrivanam, Ameerpet, Hyderabad-500016. Property Address: 1) Sri. Sirra Anand Kumar S/o Sri.S.Sampath Rao, 2) Smt.V.A.Hepsiba W/o Sri.S. Anand Kumar, Flat No.404, Surya Residency, SBH Colony Extn., Uppal, Hyderabad-500039 to repay the amount mentioned in the notice being Rs.14,52,405-00 (Rupees Fourteen Lakhs Fifty Two Thousand Four Hundred and Five only) as on 12.04.2023 with future interest with effect from 13.04.2023 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower / guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 20th day of June of the year 2023.

The borrowers/guarantor in particular and public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The State Bank of India, Retail Assets Central Processing Centre-Secunderabad, Secunderabad - Administrative Office, 3rd Floor, Patny Circle, Secunderabad-500003, for an amount of Rs.14,52,405/- (Rupees Fourteen Lakhs Eighty Five Thousand Two Hundred and Sixty Four only) as on 20.06.2023 + future interest on 21.06.2023 & costs, expenses thereon. The Borrower's attention is invited to provision of sub-section(8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY All that Residential Flat No.404, in Fourth Floor of "SURYA RESIDENCY" measuring 1190 Sq.Ft. of plinth area, together with undivided share of land measuring 28 Sq.Yards, or 23.40 Sq.Mtrs. out of total land measuring 622 Sq.Yards., or 519.99 Sq Mtrs., bearing premises No. 2-18-9 & 2-18-10, on Plot No.10 & 11 Part., in Survey No. 756, Situated at S.B.H Colony, Uppal Village, Uppal Mandal and Municipality, Ranga Reddy District, Vide Regd Rectification Deed No.2627/2008 dt. 15.03.2008 Registered at S.R.O. UPPAL (Regd Sale Deed No.2404/2008 dt.07.03.2008) in favour of 1) Sri.S. Anand Kumar S/o Sri.S.Sampath Rao and 2) Smt.V.A.Hepsiba W/o Sri.S. Anand Kumar and bounded by: Boundaries For Ertwhile Building: North: Plot No.6 & 7, South: 30' Wide Road, East: Plot No.11 Part, West: 40' Wide Road, Boundaries Flat No.404: North: Open To Sky, South: Open To Sky, East: Open To Sky, West: Flat No.403.

UNION BANK OF INDIA 00201-ALLAGADDA, NANDYAL DIST. ubin0800201@unionbankofindia.bank

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES E-Auction sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s), Co-Obligated and Guarantor (s) (details mentioned in table) that the below described immovable property mortgaged / charged to erstwhile Andhra Bank, now Union Bank of India, the Constructive possession of which has been taken by the Authorized Officer of erstwhile Andhra Bank, now Union Bank of India, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 13th JULY 2023, time 15:00 to 16:00 hour, for recovery of due (Mentioned in table) to the erstwhile Andhra Bank, now Union Bank of India from Borrower, Guarantor and Co-Obligated. The reserve price and the earnest money deposit will be as mentioned in below table.

Name of Account, Borrowers, Guarantors, etc : A/c : K SUSHMA Alias C. HARITHA Mrs K SUSHMA Alias C. HARITHA (Borrower) W/o C V Hari Prasad Reddy, D.No. 8-16/1, Upstairs, M R Palli Circle, Tirupathi - 517504 Mr. Chittepuni Venkata Hari Prasad Reddy (Co-Applicant) S/o C Sankar Reddy, Plot No 22/223, H No 1-2-427, Kandukur Road, Allagadda - 518543 Mr C Sankar Reddy (Co-Obligated) S/o C Venkata Reddy Plot No 22/223, H No 1-2-427, Kandukur Road, Allagadda -518543

PROPERTY UNDER CONSTRUCTIVE POSSESSION: PROPERTY : All the Part and Parcel of Residential Flat belongs to Smt K Sushma Situated at Flat No. 204, 1st Floor, A-Block, BHUMA CENTRAL PLAZA, plinth area 1050.00 Sq Ft and undivided share of 48.64 Sq Yds in 3196.16 Sq Yds, Sy.No. 128/2A (Part), 1st Ward, 4th Block, S/V Palace Street, with in the Allagadda municipal corporation limits, Allagadda SRO, Kurnool district. Boundaries for Apartment : East: Sites of Sankepalam Rami Reddy & Ravi Public School, West: Balance Site of vendor, North: S/V Palace Road, South: Sites of Sankepalam Krishna Reddy, Vemula Vijaya Bhaskar Reddy & others. Boundaries of FLAT: East: Corridor and open to sky, West: Open to Sky, North: Open to Sky, South: Open to Sky & Lift

Reserve Price: Rs. 22.95 Lakh (Rupees Twenty two Lakh ninety five thousand only). EMD: Rs. 2,29,500/-, Bid Increment: 23,000/-, IFSC CODE: UBI IN 0800201, A/C No. 002011010000008

Outstanding liability: Rs. 8,00,74,070/- (Rupees Ten Lakh Seventy Thousand Four Hundred Ten only) as on 22.06.2023. The Right of Redemption lies upto 15 days from date of acknowledgement / paper publication which ever is earlier.

Last date for submission of EMD is 12-07-2023 up to 5:00 pm Date and Time of E-Auction: 13-07-2023 between 15:00 to 16:00 PM. The end time of auction will be extended by 5 minutes each time a bid is made within last 5 minutes of Auction.

For detailed terms and conditions of the sale, please refer to the link provided in www.unionbankofindia.co.in, and E-auction service providers website: www.msstcecommerce.com (This may also be treated as Notice u/r 8(6)/ rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor of the said loan about the holding of E-Auction sale on the above mentioning date)

Date: 23-06-2023, Place: Allagadda Authorized Officer, Union Bank of India

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JIVA STEELS PRIVATE LIMITED

Table with 2 columns: RELEVANT PARTICULARS and details. Includes Name of corporate debtor (Jiva Steels Private Limited), Date of incorporation (14/05/2013), Authority under which corporate debtor is incorporated (Registrar of Companies - Hyderabad), Corporate Identity No./ Limited Liability Identification No. of corporate debtor (U27100TG2013PC067636), Address of the registered office and principal office (IDA, Jeedimetla Hyderabad - 500055), Insolvency commencement date (19 June 2023), Estimated date of closure of insolvency resolution process (19 December 2023), Name and registration number of the insolvency professional acting as interim resolution professional (Vakli Vineeth Reddy), Address and e-mail of the interim resolution professional, Address and e-mail to be used for correspondence with the interim resolution professional, Last date for submission of claims (06 July 2023), Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (Not Applicable), Names of insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) (Not Applicable), (a) Relevant Forms and (b) Details of authorized representatives are available at: https://bbj.gov.in/er/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Jiva Steels Private Limited on 19 June 2023 (Order received on 22 June 2023).

The creditors of Jiva Steels Private Limited, are hereby called upon to submit their claims with proof on or before 06 July 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. Date: 25 June 2023 Place: Hyderabad

STRESSED ASSET MANAGEMENT BRANCH, HYDERABAD 3rd Floor, Andhra Bank Building, Sultan Bazar, Koti, Hyderabad-500095. e-mail: ubin0812048@unionbankofindia.bank, Tel No: 040-24683303, 24683305, 24683310, 24683315, 24683316

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged / charged to the Secured Creditor, the constructive physical possession of which has been taken by the Authorized Officer of Union Bank of India (Secured Creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price, the Earnest Money Deposit and Bid Increments are also mentioned hereunder.

Date & Time of E-Auction: 13-07-2023 & From 11.00 AM to 04.00 PM (with 10 minutes unlimited auto extensions)

BORROWER: M/s Sri Dakshinamurthy Agro Industries Pvt Ltd - Registered Address: Plot No.30, 3rd Floor, Sri Venkateshwara Residency, Maltrusri Nagar, Miyapur Hyderabad-500049, Telangana. Guarantors and Mortgagors: 1) Mrs: Pattolla Aruna Reddy W/o P.Vijaya Mohan Reddy, Address: H.No.4-25, Modgumpally Village, Zaheerabad Mandal, Medak District-502111- 2) Mrs: Pattolla Kavya, W/o P.Dasharathram Reddy, Address: H.No.5-5, Modgumpally Village, Zaheerabad Mandal, Medak District-502111. 3) Mr. Vivek Varadhan Reddy Dokur, S/o D.Niranjan Reddy, Address: House No.1-3, Opp: Pochamma Temple, Osman Nagar, Ramachandrapuram, Hyderabad-502032. 4) Mrs. Sridevi Kansanpally, W/o Pratap Linga Goud, Address: Flat No.103, Sundaram Block, Ramarajunagar, Suchitra, Secunderabad-500065. 5) Mrs. Padmavathi Munagala, W/o M.Sudhakar Reddy Address: H.No.11-9-130/2, Road No.4, Laxmi Nagar Colony, Kolhapeta, Hyderabad-500035. 6) Mr. Munagala Sudhakar Reddy, S/o Late Anithi Reddy, Address: H.No.11-9-132(282); Road No.4, Laxmi Nagar, Kolhapeta, Hyderabad-500035. 7) Mrs. Gugulothu Maniki, W/o Nanya, Address: H.No.5-5-101, Seva Nagar, Maripeda Banglow, Maripeda Village, Warangal District 506315. 8) Mrs. Gugulothu Maniki, W/o Nanya, Address: H.No.5-5-101, Seva Nagar, Maripeda Banglow, Maripeda Village, Warangal District 506315. 9) Smt. Advath Parvathi, W/o A.Sharath, Address: H.No.6-104, Kondrapote Sivaru, Parthu Nayak Thanda, Damacherla Mandal, Nalgonda District-508001. 10) Smt. Daravath Sushela, W/o Hari Singh Naik, Address: H.No.1-8-847, Bhagathipuri Nagar, Suryapet, Nalgonda District-508011. 11) Mr. Dokur Niranjan Reddy, S/o D.Hanumath Reddy, Address: H.No.1-3, Osman Nagar, Near Tallapur, Ramachandrapuram Mandal, Medak District-502032. 12) Mrs. Dokur Aruna w/o D. Niranjan Reddy, Address: H.No.1-3, Osman Nagar, R.C. Puram Mandal, Medak District-502032. 13) Dr. Advath Sarat, S/o Shakur, Address: H.No.6-104, Kondrapote Sivaru, Parthunayak Thanda, Damacherla Mandal, Nalgonda District-508001.

Amount Due: Rs.77,28,35,951.60 (Rupees Seventy Seven Crore Twenty Eight Lakh Thirty Five Thousand Nine Hundred Fifty One & Paise Sixty only) as on 31.03.2023 with subsequent interest, charges and costs thereon. (As per demand notice dated 14.01.2019, the outstanding dues Rs.62,50,27,204.21/- (Rupees Sixty Two Crores Fifty Lakhs Twenty Seven Thousand Two Hundred Four Rupees Twenty One Paise only) as on 31.12.2018 with subsequent interest, charges and costs thereon.

PROPERTY DETAILS:- Property 1 to Property 9

- Property No.1:- Factory Land & Building situated on land an extent of Ac: 14.22 Gts and factory building in Sy.No.111, Chilakamarri (V), P.A. Palli (M), Nalgonda Dist. belonging to Mr. Maligreddy Ravinder Reddy, S/o M.Pratap Reddy, Mrs. Patolla Aruna Reddy, W/o P.Vijaya Mohan Reddy, Mrs. Patolla Kavya, W/o P.Dasharathram Reddy, Mrs. Gugulothu Maniki W/o Nanya & Mrs. Padmavathi Munagala, W/o M.Sudhakar Reddy (Lessors) & M/s Sri Dakshinamurthy Agro Industries Pvt Ltd-Lessee. a) All that piece and parcel of land admeasuring Ac. 3-26 Gts in Sy.No.111 & Ac. 0-13 Gts in Sy.No.111, Total Extent Ac 3-39 Gts situated at Chikamary Village, Pedda Adiserlapally Mandal, Nalgonda Dist belonging to Mrs. Patolla Kavya, W/o P. Dasharathram Reddy. Bounded by: North: Land of R.Sudeeshan, South: Land of P.Aruna Reddy, East: Land of Sy.No.110 part, West: Land of Ch.Dayakar Reddy and others. b) All that piece and parcel of land admeasuring Ac. 2-20 Gts in Sy.No.111 situated at Chikamary Village, Pedda Adiserlapally Mandal, Nalgonda Dist. belonging to Mr. Maligreddy Ravinder Reddy, S/o M.Pratap Reddy, Bounded by: North: Land of Chirra Dayakar Reddy and others, South: Land of Munagala Padmavathi, East: Land of G.Manik and others. West: Land of C.Narasimha Reddy and others. c) All that piece and parcel of land admeasuring Ac. 2-20 Gts in Sy.No.111 situated at Chikamary Village, Pedda Adiserlapally Mandal, Nalgonda Dist belonging to Mrs. Padmavathi Munagala, W/o M.Sudhakar Reddy, Bounded by: North: Land of M.Ravindhar Reddy, South: Land of M.Ravindhar Reddy, East: Land of G.Manik and others. West: Land of C.Narasimha Reddy and others. d) All that piece and parcel of land admeasuring Ac. 1-14 Gts in Sy.No.111 situated at Chikamary Village, Pedda Adiserlapally Mandal, Nalgonda Dist belonging to Mrs. Patolla Aruna Reddy, W/o P.Vijaya Mohan Reddy, Bounded by: North: Land of P. Kavya, South: Land of G.Manik, East: Land of Sy.No.110 part, West: Land of Ch. Dayakar Reddy and others. e) All that piece and parcel of land admeasuring Ac. 2-29 Gts in Sy.No.111 situated at Chikamary Village, Pedda Adiserlapally Mandal, Nalgonda Dist belonging to Mrs. Patolla Aruna Reddy, W/o P.Vijaya Mohan Reddy, Bounded by: North: Land of P. Kavya, South: Land of G.Manik, East: Land of Sy.No.110 part, West: Land of Ch. Dayakar Reddy and others. f) All that piece and parcel of land admeasuring Ac. 1-20 Gts in Sy.No.111 situated at Chikamary Village, Pedda Adiserlapally Mandal, Nalgonda Dist belonging to Mrs. Gugulothu Maniki, W/o Nanya, Bounded by: North: Land of Ch.Dayakar Reddy, South: Land of G.Manik, East: Land in Sy.No.110 part belongs to P.Aruna Reddy, West: Land of Ch.Dayakar Reddy and others. g) Hypothecation of Plant & Machinery of the company situated at Sy.No.111, Chilakamarri (V), P.A. Palli (M), Nalgonda Dist (in the above-mentioned properties a-g) belonging to M/s Dakshina Murthy Agro Industries Pvt. Ltd.

Property-2:- Open Land an extent of Ac 3-23 Gts in Sy.No.110/10U Ac 1-12 Gts, 110/U Ac 0-34 1/2 Gts, 110/EE Ac 1-16 Gts, Chilakamarri (V), Pedda Adiserlapally (M), Nalgonda Dist belonging to Mrs. Patolla Kavya W/o P. Dasharathram Reddy, Bounded by: North: Land of Chirra Dayakar Reddy, South: Land of Polkampany Babu Rao, East: Land in Dudipala Alwal Reddy, West: Land of Kallem Chenna Krishna Reddy.

Property-3:- Open Land an extent of Ac 2-25 Gts in Sy.No.110/EE Ac 0-08 1/2 Gts, 110/LU2 Ac 0-34 1/2 Gts, 110/U Ac 1-22 Gts, Chilakamarri (V), Pedda Adiserlapally (M), Nalgonda Dist belonging to Mrs. Gugulothu Maniki, W/o Nanya, Bounded by: North: Land of Chirra Dayakar Reddy, South: Land of Polkampany Babu Rao, East: Land in Dudipala Alwal Reddy, West: Land of Kallem Chenna Krishna Reddy.

Property-4:- Open Land an extent of Ac 2-15 Gts in Sy.No.110/RU, Chilakamarri (V), Pedda Adiserlapally (M), Nalgonda Dist belonging to Mrs. Padmavathi Munagala, W/o M.Sudhakar Reddy, Bounded by: North: Land of Chirra Dayakar Reddy, South: Land of Polkampany Babu Rao, East: Land in Dudipala Alwal Reddy, West: Land of Kallem Chenna Krishna Reddy and others.

Property-5:- Open Land an extent of Ac 2-16 Gts in Sy.No.110/RU, Chilakamarri (V), Pedda Adiserlapally (M), Nalgonda Dist belonging to Mr. Maligreddy Ravinder Reddy, S/o M.Pratap Reddy, Bounded by: North: Land of Chirra Dayakar Reddy, South: Land of Polkampany Babu Rao, East: Land in Dudipala Alwal Reddy, West: Land of Kallem Chenna Krishna Reddy and others.

Property-6:- Open Land an extent of Ac 1-31 Gts in Sy.No.111, Chilakamarri (V), Pedda Adiserlapally (M), Nalgonda Dist belonging to Mrs. Gugulothu Maniki, W/o Nanya, Bounded by: North: Land of Vandan, South: Land in Sy.No.111/Part, East: Land in Sy.No.110 part belongs to P.Aruna Reddy, West: Land of Ch.Dayakar Reddy and others.

Property-7:- Open Land an extent of Ac 3-23 Gts in Sy.No.110/A Ac 1-07 Gts, 110/A Ac 0-16 Gts, 110/EE Ac 1-28 Gts, 110/UU Ac 0-12 Gts (Nala Obtained), Chilakamarri (V), Pedda Adiserlapally (M), Nalgonda Dist belonging to Mrs. Patolla Aruna Reddy, Bounded by: North: Land of Chirra Dayakar Reddy, South: Land of Polkampany Babu Rao, East: Land in Dudipala Alwal Reddy, West: Land of Kallem Chenna Krishna Reddy.

Property-8:- Open Land an extent of Ac 0-33 Gts in Sy.No.121, Chilakamarri (V), Pedda Adiserlapally (M), Nalgonda Dist belonging to Mr. Maligreddy Ravinder Reddy, S/o M.Pratap Reddy, Mrs. Patolla Aruna Reddy, W/o P.Vijaya Mohan Reddy, Mrs. Patolla Kavya, W/o P.Dasharathram Reddy, Mrs. Gugulothu Maniki, W/o Nanya & Mrs. Padmavathi Munagala, W/o M.Sudhakar Reddy, Bounded by: North: Land in Sy.No.104, South: Hyderabad - Nagarajuna Sagar PWD Road, East: Own Land (Principal land), West: Land of P. Ramalingaiah.

Property-9:- Open Land an extent of Ac 2-02 Gts in Sy.No.104, Chilakamarri (V), Pedda Adiserlapally (M), Nalgonda Dist belonging to Mr. Maligreddy Ravinder Reddy, S/o M.Pratap Reddy, Mrs. Patolla Aruna Reddy, W/o P.Vijaya Mohan Reddy, Mrs. Patolla Kavya, W/o P.Dasharathram Reddy, Mrs. Gugulothu Maniki, W/o Nanya & Mrs. Padmavathi Munagala, W/o M.Sudhakar Reddy, Bounded by: North: Land in Sy.No.110, South: Land in Sy.No.121, East: Own Land (Principal land), West: Land of Kallem Chenna Krishna Reddy and Others.

Reserve Price: Rs.33,56,65,000/-, EMD: Rs.3,40,00,000/-, Bid Increment Amount: Rs.34,00,000/-

2. Borrower: M/s Transstroy (India) Ltd., The Liquidator of M/s Transstroy (India) Ltd., Dr. Govindarajula Venkata Narasimha Rao. Guarantors: 1. Mr. Rayapati Jagadeesh, S/o Rayapati Gopala Krishna, 2. Mr. Rayapati Jeevan, S/o Rayapati Gopala Krishna, 3. Mr. Cherukupi Sridhar, S/o Jagannath Rao Cherukupi, 4. Rayapati Ranga Rao, S/o Rayapati Sambasiva Rao, 5. Mr. Ranga Rao (Legal heir of Mrs. Leela Kumari), S/o Rayapati Sambasiva Rao, 6. Mrs. Devika Rani, D/o Rayapati Sambasiva Rao, 7. Mrs. Devika Rani (Legal heir of Mrs. Leela Kumari), D/o Rayapati Sambasiva Rao, 8. Mrs. Lakshmi (Legal heir of Mrs. Leela Kumari), D/o Rayapati Sambasiva Rao, 9. Mrs. Ch.Vani, W/o Ch.Sridhar, 10. Mr. Yalamanchili Ajay (legal heir of Yalamanchili Jagannohan Rao), S/o Mr. Jagannohanrao Yalamanchili (late) 11. Mr. Yalamanchili Vijay (legal heir of Yalamanchili Jagannohanrao), S/o Mr. Jagannohanrao Yalamanchili (late), 12. Mr. Yalamanchili Sanjay (legal heir of Yalamanchili Jagannohanrao), S/o Mr. Jagannohanrao Yalamanchili (late), 13. Mr. Narayana Chowdry, S/o Late Veerajah Chowdry. Amount Due: Rs.968.48 Crore as on 31.12.2020 of e-AB (before amalgamation into UBI) and with subsequent interest, charges and costs.

Description of Property-1: All that part and parcel of the property belongs to M/s Transstroy (India) Ltd. consisting of Commercial land at Biccavolu Village & Mandal, East Godavari Dist. 13.82 Acres. Land at Sy.No.223/1 to an extent of Ac.0.70 north east corner in Ac.1.50 in west side full extent of Ac.2.04 at Biccavolu Village, East Godavari Dist. Boundaries: North: Land of Claimant, South: Land of Samikola Road, East: Land of Sadosani Puttayya, West: Land of Claimant.

Land at Sy.No.224/2 to an extent of Ac.0.26, in full extent of Ac.0.68 and Sy.No.224/3 to an extent of Ac.0.54 in full extent of Ac.2.88 i.e. total extent of Ac.0.80 cents at Biccavolu village, East Godavari Dist. Boundaries: North: Land of Claimant, South: Land of Senapathi Appa Rao, East: Land of Claimant, West: Land of Nelapala Suryudu.

All that piece and parcel of land bearing in Sy.No.221/2B to an extent of Ac.0.20 in full extent of Ac.8.96 at Biccavolu village, East Godavari Dist. Boundaries: North: Land of Kada Nagamani, South: Land of Sadanal Suribabu, East: Land of Bandaru Pradeep Kumar, West: Land of Vudi Govinda Rao.

All that piece and parcel of land bearing in Sy.No.226/1B to an extent of Ac.1.15 in full extent of Ac.3.23 at Biccavolu village, East Godavari Dist. Boundaries: North: Land of Railway, South: Land of Claimant (purchased from Executant and Ketha Chandra Rao), East: Remaining land of executant, West: Land claimant (purchased from Executant & Ketha Chandra Rao)

All that piece and parcel of land bearing in Sy.No.225/2 to an extent of Ac.0.24 in full extent of Ac.0.26 at Biccavolu village, East Godavari Dist. Boundaries: North: Land of Claimant, South: Land of Samalkota Road, East: Land of Senapathi Thirumuthulu and others, West: Land of Nelapala Suryudu and others.

All that piece and parcel of land bearing in Sy.No.227/3B to an extent of Ac.0.50 in full extent of Ac.2.80 in south side at Biccavolu village, East Godavari District, Bounded by: North: Land of Claimant, South: Land of Janga Venkata Reddy, East: Land of Kancharla Mangatayaru, West: Land of Claimant

All that piece and parcel of land bearing in Sy.No.223/1 to an extent of Ac.0.20 in full extent of Ac.2.04 at Biccavolu village, East Godavari Dist. Boundaries: North: Land of Kada Nagamani and others, South: Land of Senapathi Apparao, East: Land of Senapathi Apparao, West: Land of Claimant

All that piece and parcel of land bearing in Sy.No.227/3B to an extent of Ac.1.40 in full extent of Ac.2.82 at Biccavolu village, East Godavari Dist. Boundaries: North: Land of Railways, South: Land of Vanga veera babu, Kode veeraj and others, East: Land of Kancharla Mangatayaru and others, West: Land of Nelapala Krishna and others.

All that piece and parcel of land bearing in Sy.No.221/2B to an extent of Ac.0.74 in full extent of Ac.8.96 at Biccavolu village, Biccavolu east Godavari Dist. Boundaries: North: Land of Railways, South: Land of Tanuku Chintalamma & others, East: Land of Anusuri Pedaveeranna, West: Land of Nakka Veeranna

All that piece and parcel of land bearing in Sy.No.226/1B to an extent of Ac.0.60, in full extent of Ac.3.23 at Biccavolu village, Biccavolu Mandal, East Godavari District. Bounded by: North: Land of claimant (purchased from Ketha Chandra Rao), South: Land of Kancharla Mangatayaru, East: land of claimant (purchased from Ketha Chandra Rao), West: Land of Eli China appa Rao and others.

All that piece and parcel of land bearing in Sy.No.226/1B to an extent of Ac.1.01 1/2, in full extent of Ac.3.23 in northern side at Biccavolu village, Biccavolu Mandal, East Godavari District, Bounded by: North: Railway land, South: Land of Anusuri Suramma, East: Land of Anusuri Pedaveeranna, West: Land of Eli China Appa Rao

All that piece and parcel of land bearing in Sy.No.226/1B to an extent of Ac.0.50, in full extent of Ac.4.12 in southern side at Biccavolu village, Biccavolu Mandal, East Godavari District, Bounded by: North: Land of Anusuri Pedaveeranna, South: Land of Katta Suranna, East: Land of Anusuri Pedaveeranna, West: Land of Anusuri Suramma and others.

All that piece and parcel of land bearing in Sy.No.223/1 to an extent of Ac.0.16, in full extent of Ac.2.04 to an extent of Ac.0.23 in full extent of Ac.0.26 (total extent of Ac.0.39) at Biccavolu village, Biccavolu Mandal, East Godavari District is bounded by: Item No.1: Annexed hereto, bounded on: extent of Ac.0.16 acres in Sy.No.223/1, North: Land of Sadosani Puttayya, South: Land of Panta Kaluva, East: Land of Tanuku Sattiyya, West: Land of Senapathi Apparao. Item No.2: Annexed hereto, bounded on: extent of Ac.0.23 acres in Sy.No.223/4, North: Land of Nel

